

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No.102 of 2017 (SZ)

Applicant(s)

C.Murugan
M/s.Manjunath Dyeing Works,
No.7, 26th Cross,
Anekallappa Mutt Lane,
Cubbonpet, Bangalore 560002

Vs. The Member Secretary,
Karnataka State Pollution Control Board,
Parisara Bhavana, 1st to 5th Floor,
49, Church Street, Bengaluru 560001

Respondent(s)

2. Karataka State Pollution Control Board
Rep. by its Regional Officer
Bangalore City West

3. Karnataka State Small Industries Devp
Corpn. Rep. by its General Manager
Bangalore

4. The Secretary to Govt., Industries Dept
Bangalore

Legal Practitioners for Applicant(s)

Mr. K.S.Viswanathan
M/s.V.Suthakar, K.S.Viswanathan
& N.Anantha Kavitha, M.Gopi

Legal Practitioners for Respondents

Mr.Thirunavukkarasu for R 1 & 2
Mr.M.R.Gokul Krishnan &
B.Sarenyadevi for R3

Note of the Registry	Orders of the Tribunal
Item No. 11	<p>Date: 4th October, 2017</p> <p>In our order dated 07.09.2017, we have directed the proprietors of various dyeing units to inspect the plots in the industrial area, at Neelamangala. It is stated that allotment of plots at Neelamangala has already been completed. However, it appears that after the completion of allotment, the period of lease was reduced to 10 years and the subject matter is under dispute and pending in the Hon'ble High Court of Karnataka. It is also stated that an interim order has been granted by the Hon'ble High Court of Karnataka and at this stage it is not possible to allot any place in the said area at</p>

Neelamangala.

The report of the General Manager, KSIDC which is filed before this Tribunal states that there are vacancies at the upcoming Industrial estate at Hoskote and 3 other places. The learned counsel appearing for the Government of Karnataka stated that the process of fixing the price is going on and immediately on completion of the process the Units will be allowed to be set up by way of issuing Notification and on issuance of Notification, the parties, who are referred to in our order dated 7.09.2017 can make necessary application in which event the application shall be considered on merit. The Officer representing the Government, who is present, would submit that the whole process will take atleast two to three months. In view of the same, we direct the application to be posted on 11.12.2017.

We make it clear that only on compliance of the order regarding payment of penalty the claims made by the parties will be considered by the Board and the amount has to be paid to the Government and necessary receipts have to be produced before the Pollution Control Board.

....., JM
(Justice Dr.P.Jyothimani)

.....EM
(Shri P.S. Rao)